

(L)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 611/92.

Dt. of Decision : 17-10-95.

A. Veeraiah

.. Applicant.

vs

1. The Supdt. of Post Offices,
Aska Division, Aska -761 110,
(Orissa).
2. The Post Master General,
Berhampur Region, Berhampur (GM),
-761 001 (Orissa).
3. The Member (Personnel),
Dept. of Posts,
Postal Directorate, Dak Bhawan,
Parliament Street,
New Delhi.110 001.

.. Respondents.

Counsel for the Applicant : Mr. S.Ramakrishna Rao

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

The Hon'ble Shri Justice V. Neeladri Rao : Vice Chairman

The Hon'ble Shri A.B. Gerthi : Member (Admn.)

To

1. The Superintendent of Post Offices,
Aska Division, Aska-110 (Orissa).
2. The Postmaster General, Barhampur Region,
Barhampur (GM) 761 001 Orissa.
3. The Member (Personnel) Dept. of Posts,
Postal Directorate, Dak Bhavan,
Parliament Street, New Delhi-1.
4. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

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O.A.NO.611/92.

JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Heard Shri S.Ramakrishna Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant who was Postal Assistant was removed from service by the order dated 9.12.1988 and the appeal thereon was dismissed on 20.6.1991 on the ground of bar of limitation. The applicant preferred revision to the Member, Postal Board on 9.3.1992. This OA was filed on 20.7.92 assailing the order of removal. It is now submitted for the applicant that the revision petition was disposed of by ordering reinstatement of the applicant without back wages.

3. Hence, this OA had become infructuous. But if the applicant is so advised, he is free to move this Tribunal by filing an application under Section 19 of the Administrative Tribunals Act, 1985 to the extent to which the revision petition that was filed before the Member, Postal Board is dismissed. The OA is ordered accordingly. No costs.//

ABG
(A. B. GORTHI)
MEMBER (ADMN.)

V.NR
(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 17th October, 1995.
Open court dictation.

vsn

Deputy Registrar
Deputy Registrar (OAO)

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIRAO
VICE CHAIRMAN

AND
A.B.Gonthi,
THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 17-10-1995

~~ORDER/JUDGMENT~~

M.A./R.A./C.A.NO.

in
O.A.No. 611/92

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

EVM.

Central Administrative Tribunal
• DESPATCH
6 NOV 1995 N.S.Y.
HYDERABAD BENCH